

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22768/2024

[Arising out of impugned final judgment and order dated 06-10-2023 in WRITC No. 8139/2023 29-01-2024 in CMRA No. 128/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

RAVI KANT GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 84275/2025 - CONDONATION OF DELAY IN FILING

IA No. 84277/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 84274/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 84278/2025 - EXEMPTION FROM FILING O.T.

Date : 15-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. R. Anand Padmanabhan, Sr. Adv.

Mr. Romil Pathak, Adv.

Mrs. Neha Pathak, Adv.

Mr. Aryan Pathak, Adv.

Mr. Aravind C., Adv.

Ms. Jagrati Singh, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the application seeking condonation of delay as well as on the Special Leave Petitions.
2. Dasti in addition, is permitted.
3. List after three weeks.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)